

COMPETITION APPELLATE TRIBUNAL

RTPE 50/1996, RTPE 53/1996, RTPE 76/1996, RTPE 79/1996, RTPE 80/1996, RTPE 89/1996, RTPE 90/1996, RTPE 91/1996, RTPE 102/1996, RTPE 104/1996, RTPE 101/1997, RTPE 102/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

**Shri R.K. Sharma, Shri Ram Kishan, Shri Praveen Kumar,
Shri Jai Raj Saini, Shri J.N. Joshi, Shri Faqir Chand, Shri
H.B. Singh, Shri Bhardwaj, Ms. Tara Rani, Ms. Vandana
Goel, Ms. Kiran Bala Dogara ...Complainant**

Vs.

NOIDA

...Respondent

Appearances : Ms. Nusrat Khan, Advocate for the Complainant

None for the Respondent

ORAL ORDER

20th November, 2009

Today, there is no appearance on behalf of the respondent. That was the position which prevailed on 26th August 2009. The directions contained in the order dated 26th August 2009, be carried out within a period of three weeks.

List the matter on *23rd February 2019.*

A copy of this order be sent by Registered Post A.D. (RPAD)
to the Chief Executive, NOIDA.

[Dr. Justice Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 262/1995

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

**DG [I & R]
Time Maganetic (I) Ltd. ...Complainant**

Vs.

Film Maker Combine & Others ...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG

Ms. Mala Goel, Advocate for Respondent No.3

ORAL ORDER

20th November, 2009

Learned Counsel for Respondent No. 3 has filed its reply, which is taken on record. A copy of the same has been supplied to the learned counsel for the DG [I & R].

List this matter 26th November 2009 for disposal (RTPE 262/1995).

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 14/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Mittal Overseas

...Complainant

Vs.

M/s. Ikea Trading (I) Pvt. Ltd. & Ors.

...Respondent

Appearances : Shri Vijay Hansania, Sr. Advocate along with
Shri Amit Kr. and
Shri Somesh Chandra, Advocates for the
Complainant

Shri Suhail Dutta along with
Shri R.S. Mittal and
Shri Rayner Vishal Dass, Advocates for the
Respondent

ORAL ORDER

20th November, 2009

As prayed for by the learned counsel for the parties, list this
matter on 1st December 2009.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 31/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Cox & Kings (I) Ltd.

...Complainant

Vs.

Shree Raj Travel & Tours

...Respondent

Appearances : Shri Vivek Yadav, Advocate for the Complainant

Shri C.M. Sharma, Advocate for the Respondent

ORAL ORDER

20th November, 2009

Heard learned counsel for the parties. It has been stated by the learned counsel for the respondent that advertisement in question has been discontinued and in their affidavit filed, it has been stated that the same shall not be published in future. The Undertaking is acceptable to the complainant and, therefore, he does not want to pursue the case further. In the circumstances, the matter is closed and the Notice of Enquiry is discharged.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 44/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Cox & Kings (I) Ltd.

...Complainant

Vs.

Shree Raj Travel & Tours

...Respondent

Appearances : Shri Vivek Yadav, Advocate for the Complainant

Shri C.M. Sharma, Advocate for the Respondent

ORAL ORDER

20th November, 2009

Heard learned counsel for the parties. It has been stated by the learned counsel for the respondent that advertisement in question has been discontinued and in their affidavit filed, it has been stated that the same shall not be published in future. The Undertaking is acceptable to the complainant and, therefore, he does not want to pursue the case further. In the circumstances, the matter is closed and the Notice of Enquiry is discharged.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL
RTPE 01/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Fena Matglas Solution India
Pvt. Ltd. & Anr.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the
Complainant

Shri Jatin Zaveri, Advocate for the Respondent

ORAL ORDER

20th November, 2009

Heard learned counsel for the parties. It appears that the currency of the agreement which form the subject matter of dispute is over. It is also stated that the impugned clause i.e. Clause 2.4 in the earlier agreement shall not be repeated in the subsequent advertisement. Nothing further survives in the petition.

The proceedings are closed and the Notice of Enquiry is discharged.

[Dr. Justice Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 05/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Ashok K. Vaid **...Complainant**

Vs.

A.B.N. Amro Bank Ltd. **...Respondent**

Appearances : Shri U.N. Shukla, Advocate for the Complainant

Shri Himanshu Anand, Advocate for the
Respondent

ORAL ORDER

20th November, 2009

It is stated that there is a possibility of an out of court settlement. Let the steps be taken within three weeks.

List this matter on 6th February 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 61/2005

RTPE 25/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Rima Khosla & Anr.

...Complainant

Vs.

**Vatika Green Fields Projects
Pvt. Ltd.**

...Respondent

**Appearances : Shri Shyam Moorjani, Advocate for the
Complainant**

**Shri S.K. Sahani, Advocate for Respondent No.1
& 2**

ORAL ORDER

20th November, 2009

It is stated that due to some unavoidable circumstances, the Notice could not be published. It is stated that the same shall be done within three weeks.

List this matter on 18th February 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

